

character. The locations of such projects has, therefore, to be decided on broad techno-economic considerations. It has been the policy of the Government that subject to these considerations comparatively backward regions are given preference in the location of Central Projects.

(b) and (c) : At present there is no proposal to set up any public Sector Industry for Defence Production in Jhabua District of Madhya Pradesh.

[*Translation*]

**Prototype Development and Training Centre in Jhabua**

4121. SHRI DILEEP SINGH BHURIA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government propose to advise the National Small Scale Industries Corporation to open a Prototype Development and Training Centre in backward Adivasi district Jhabua of Madya Pradesh to ensure provision of proper training facilities for small entrepreneurs in this district ; and

(b) if so, the time by which such a facility is likely to be made available there ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) No, Sir.

(b) Does not arise.

[*English*]

**Administration of Justice in Tribal Areas**

4122. SHRI GIRIDHAR GOMANGO : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the measures taken by his Ministry to strengthen the administration of justice in Tribal Areas of the country during the Sixth Five Year Plan ;

(b) whether the Seventh Finance Commission had provided funds for strengthening the administration ;

(c) if so, the funds provided by his Ministry to the States as per the recommendations, State-wise ; and

(d) the emphasis given by the States to provide funds for tribal areas and advertisements made so far, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. P. BHARDAWAJ) : (a) to (d) : During the Sixth Five Year Plan period the Ministry of Law and Justice was concerned with the recommendations of the Seventh Finance Commission relating to the upgradation of standards of judicial administration in general and not with any particular reference to Tribal Areas. The amounts released to the States for this purpose is given in the attached statement.

**Statement**

*Upgradation of Standards of Judicial Administration on the basis recommendations of Seventh Finance Commission—Release of Grants*

Name of the State	Amount released upto 31.3.1985
1	2
(Rs. in lakhs)	
1. Andhra Pradesh	83.97
2. Assam	165.23
3. Bihar	487.88

1	2
4. Himachal Pradesh	6.02
5. Jammu & Kashmir	2.50
6. Kerala	1.95
7. Madhya Pradesh	27.53
8. Manipur	27.37
9. Nagaland	70.00
10. Orissa	92.88
11. Rajasthan	209.46
12. Tamil Nadu	15.64
13. Tripura	30.68
14. Uttar Pradesh	470.43
15. West Bengal	123.87
Total :	1815.41

**Allotment of Kerosene Depots Diesel  
Cum Petrol Outlets and LPG Agen-  
cies in Tribal, Hill and Backward  
Areas in Orissa**

**4064. SHRI GIRIDHAR GO-  
MANGO :** Will the Minister of  
PETROLEUM be pleased to state :

(a) whether his Ministry has identi-  
fied the places of tribal, hill and back-  
ward areas to provide Taluk Kerosene  
Depots, Diesel-cum-Petrol Outlets and  
LPG agencies ;

(b) if so, the details thereof and  
the places notified so far, with parti-  
cular reference to Orissa ;

(c) the places reserved for Schedul-  
ed Tribes and Scheduled Castes ;

(d) the criteria adopted for the  
selection of the places to reserve them  
for Scheduled Castes and Scheduled  
Tribes ; and

(e) how many of them have been  
recently notified in Tribal District of  
Orissa ?

THE MINISTER OF STATE OF  
THE MINISTRY OF PETROLEUM  
(SHRI NAWAL KISHORE SHARMA) :  
(a) Yes, Sir. The oil industry conducts  
market surveys to identify locations for  
development of retail outlets, Taluka  
Kerosene Depots (TKD) and LPG  
distributorships, depending upon the  
volume/distance norms in case of retail  
outlets, anticipated refill sales in case  
of LPG distributorships and the need  
for supply of kerosene at reason-  
able price to the people of remote and  
hilly areas in case of TKDS. While  
identifying such locations, tribal hilly  
and backward areas are also covered.

(b) and (c) : The particulars about  
the places identified in the State of  
Orissa is furnished in the statement  
enclosed.

Collections of this information for  
the entire country will involve consi-  
derable time and labour which may not  
be commensurate with the purpose pro-  
posed to be achieved.

(d) Locations falling within re-  
served Parliament/Assembly consti-  
tuencies as well as areas predomi-  
nantly populated by Scheduled Castes/Schedul-  
ed Tribes are earmarked for these  
categories.

(e) Under 1984-85 Marketing Plan  
following dealerships have been notified  
in the Tribal Distt. of Orissa :

(i) Retail outlets = 6.

(ii) LPG distributorships = 2.